



A  
FORM No. - 4  
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 265 of 2004  
Applicant (s) Bishwanath Swain ..... Respondent (s) Union of India .....  
Advocate for Applicant (s) M. A. R. Das ..... Advocate for Respondent(s) .....  
N. Das  
R. N. Behera

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>T.O. of 10/05/2004 filed. For Registration on memo</p> <p>Regd S/16/04</p> <p>There is no urgency as no prejudice will be caused if the matter is listed after 16/06/2004. Please register &amp; list the matter after 16 months. <i>Done</i> 8/6/04</p>	<p>REGISTER <i>Done</i> 8/6/04 Registrar</p> <p><u>1. ORDER DATED 09.06.2004.</u></p> <p>Heard Mr. Rabi N. Behera, Learned Counsel for the Applicant and Mr. Anup K. Bose, Learned Senior Standing Counsel for the Union of India (on whom a copy of this Original Application has been served) and perused the materials placed on record.</p> <p>Applicant has claimed that he was engaged as Casual Labourer under the Telecom Department of the Govt. of India and</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order for page

In view of ~~case~~  
on record, the case record may  
be put up before the  
Bench.

Replies

11/6/04

Please list before the  
Bench on 9/6/04  
for further ~~notices~~ ~~notices~~.

11/6/04

for Admonition & stay -  
Copy served.

Jh  
7/6/04

Qmrs

Or Mr. Q. 6/04.

copies of order  
with copies of OA  
sent to all respo-  
ndents of order pur-  
suant to the counsels  
for both sides.

Jh  
7/6/04

SD  
7/6/04

by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers, on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant, states that while ignoring the case of Applicant, the Respondents have enlisted several other persons (who were either never engaged for the required period of engaged at a later point of time than the Applicant as Casual Labourers) for regularisation. Applicant has placed on record several materials to substantiate his case.

In the above premises, without wasting any time and without entering into the merits of the case, the same is hereby disposed of at the admission stage, by asking the Applicant to submit a consolidated representation to the Respondents (by giving full details in the prescribed bio-data from form of the Department) by end of ~~July~~, June, 2004 and the Respondents are hereby asked to consider the said representation of the Applicant (by entering into an enquiry to find out as to whether the Applicant has got any case for regularisation) which they should do by the end of September, 2004, under intimation to the Applicant. With these observations and directions this OA is disposed of. No costs. Y

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Send copies of this order, alongwith copies  
of the Original Application, to the Respondents and  
free copies of this order be given to learned counsel  
for the Applicant and Mr. Anup K. Bose, learned SSC  
for the Respondents.

*sent  
09/06/04*  
MEMBER (JUDICIAL)